

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UN-STARRED QUESTION NO.2141
TO BE ANSWERED ON 10.12.2021

MENSTRUAL LEAVE

2141. SHRI KARTI P. CHIDAMBARAM:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the list of Government departments/ agencies that provide menstrual leave, or any iteration thereof; state/ UT wise;
- (b) the details of such leaves, including duration and whether or not the leaves are paid or unpaid;
- (c) whether the Government intends to codify a policy of menstrual leave in law, on the line of maternity leave; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (d): Central Civil Services (Leave) Rules, 1972 do not have provisions for menstrual leave and presently there is no proposal under examination to include such leave in these rules. However, various types of leave are available to a female Government employees under these Rules in the form of Earned Leave, Half Pay Leave, Extra Ordinary Leave, Child Care Leave, Commuted Leave, Maternity Leave, Leave on Medical Certificate, Leave Not due, etc.
